

**PETROCHEMICALS IN THE MINISTRY OF INDUSTRY (SHRI R.K. JAICHANDRA SINGH) :** (a) Yes, Sir.

(b) The relevant details are contained in a note on recently announced "measures for rationalisation, quality control and growth of drugs and pharmaceuticals Industry in India", copies of which are available in the Parliament Library and have also been sent to Honourable Members in reply to starred Question No.8 of Feb. 24 '87.

#### **Setting Up of Family Courts**

1045. **SHRIMATI GEETA MUKHERJEE :** Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the States and Union Territories where family courts have been set up pursuant to the Family Courts Act, 1984;

(b) the reasons due to which these have not been set up in certain States/Union Territories; and

(c) the steps taken to set up family courts in the remaining States/Union Territories ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) :** (a) Family Courts have been set up in the States of Rajasthan and Uttar Pradesh.

(b) and (c) It is for the State Government/U.T. Administrations to set up family courts under the Act. The Central Govt. is emphasising the need for early establishment of these courts since the enactment of the Act and the State Govts. have been reminded from time to time for early action in the matter.

#### **Non-Utilization of Funds allotted to Bongaigaon Refinery**

1046. **SHRIMATI GEETA MUKHERJEE :** Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether it is a fact that the funds allotted for the expansion of Bongaigaon refinery in Assam remain unutilised ;

(b) if so, the reasons therefor ; and

(c) the total amount allotted for the Seventh Five Year Plan period ?

**THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMADUTT) :** (a) and (b) The proposals for expansion of Bongaigaon Refinery and Petro-chemicals Ltd. cannot be processed now on account of the new refinery proposed in Assam under the Assam Accord.

(c) A provision of Rs. 250 crores was made for the expansion of Bongaigaon refinery in the Seventh Plan.

#### **Beet Root Based Sugar Units**

1047. **DR. CHINTA MOHAN :** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether beet-root based sugar units are proposed, to be encouraged in the country ; and

(b) if so, the details thereof ?

**THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) :** (a) Beet-sugar manufacture is still at an experimental stage in the country.

(b) Does not arise.

#### **Maintenance cases pending in Courts Under Section 125 Cr- P.C.**

1048. **SHRI ARIF MOHAMMAD KHAN :** Will the Minister of LAW AND JUSTICE be pleased to state the total number of cases of maintenance for divorced wives under the section 125 of Criminal Procedure Code filed in various law courts throughout the country during the last three years, year-wise ?

**THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) :** The information is being collected from State Governments and will be laid on the Table of the House as soon as it is received from them.